

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. O.A. 337 of 1997

Date of order : 19.6.2001

Present : Honourable Mr. D. Purkayastha, Judicial Member

BHIM CHANDRA MONDAL

VS.  
UNION OF INDIA & ORS.

For the applicant : Mr. N. Bhattacharjee, counsel

For the respondents : Mrs. U. Sanyal, counsel

ORDER

When the matter is taken up ld. counsel Mr. B. K. Chatterjee submits before me that this matter should be heard alongwith the O.A.No.136/2001 on 11.9.2001 as per order of this Tribunal passed on 14.5.2001. A copy of that order has been produced before me. Accordingly, the matter is fixed for hearing before Court-I alongwith the O.A.No.136/2001. Mrs. U. Sanyal is present for the respondents.

Later,

Ld. counsel, Mr. N. Bhattacharjee appearing for the applicant submits that he does not want to proceed with this matter and this case may be disposed of. Ld. counsel, Mrs. U. Sanyal is not found on call. However, I find no impediment to allow the prayer made on behalf of the applicant. Accordingly the O.A. is disposed of as being 'not pressed'.

MEMBER